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OA No. 244 of 2008

Phulamani HansdaApplicants
Versus
UOI & Ors. Respondents

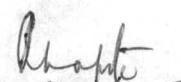
1. Order dated 4th September, 2009.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

Having heard Mr.S.K.Swain, Learned Counsel appearing for the Applicant and Mr.S.K.Ojha, Learned Standing Counsel for the Respondents, perused the materials placed on record. Non-payment of the retiral dues of the husband of the Applicant and the family pension is the cause of action seeking direction to the Respondents to release the same with 18% interest per annum.

Respondents by filing counter have stated that meanwhile all documents required for the purpose of releasing the dues claimed in this OA have been collected and the Respondents have taken immediate action to release the dues as admissible to the Applicant shortly. It is seen that counter has been filed by the Respondents on 31.08.2008. Meantime one year has already elapsed. But it has been stated by the Learned Counsel for the Applicant that she has not received her dues and is continuing in a state of penury.

In the said premises, this Original Application is disposed of by directing the Respondents that in case the dues as admissible under the Rules have not been paid to the Applicant the same shall be paid as undertaken by Learned Standing Counsel for the Respondents within a period of thirty days from the date of receipt of this order,


(C.R. Mohapatra)
Member(Admn.)